

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 705 of 2024**

**IN THE MATTER OF:**

**Rajkishore Sukhdeo Mundra**

**...Appellant**

**Versus**

**Prashant D. Agarwal**

**Karta of M. S. Enterprise & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Dhiren R. Dave, Advocate.**

**For Respondents : Mr. Abhijeet Sinha, Sr. Advocate with Mr. Nipun Gautam, Ms. Udita Singh, Mr. Pratik Thakkar and Mr. Saikat Sarkar, Advocates.**

**O R D E R**  
**(Hybrid Mode)**

**10.04.2024:** Learned Counsel for the Appellant submits that the Adjudicating Authority has admitted Section 9 application. Although, the amount was less than the threshold. He, however, submits that without prejudice to the rights and contentions of the parties, the Appellant is ready to deposit the principal amount as noted by the Adjudicating Authority in the Impugned Order i.e., 1,00,42,977/- within two weeks from today in the interest bearing account before the Registrar NCLAT.

Issue Notice.

Let Reply be filed within three weeks.

List this Appeal on **03<sup>rd</sup> May, 2024.**

In the meantime, no further steps shall be taken in pursuance of the impugned order dated 02.04.2024.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Arun Baroka]**  
**Member (Technical)**